



RESERVE BANK OF INDIA  
Foreign Exchange Department  
Central Office  
Mumbai - 400 001

RBI/2011-12/484

A. P. (DIR Series) Circular No.103

April 03, 2012

To

All Category – I Authorised Dealer Banks

Madam / Sir,

**Data on import of Gold – Statements – Modification**

Attention of Authorised Dealer Category – I (AD Category – I) banks is invited to Para 4(v) of [A.P. \(DIR Series\) Circular No.2 dated July 9, 2004](#), in terms of which AD Category – I banks are required to submit to FED, CO, RBI a monthly statement regarding the number of transactions and value in USD million and Rupees in crores of gold imported by (i) Export Oriented Units (EOUs), (ii) Units in SEZ/EPZ, and (iii) Nominated Agencies/Banks.

2. It has been decided to further rationalize the entire reporting system on import of gold. Accordingly, A.D. Category-I banks shall henceforth submit the following statements to the Chief General Manager, Reserve Bank of India, Foreign Exchange Department, Central Office, Trade Division, Amar Building, Fort, Mumbai-400001:

- (i) Statement on **half yearly** basis (end March / end September) showing the quantity and value of gold imported by the nominated banks/ agencies/ EOUs/ SEZs in Gem & Jewellery sector, mode of payment-wise, as per **Annex 'A'**;
- (ii) Statement on **monthly basis** showing the quantity and value of gold imports by the nominated agencies (other than the nominated banks)/ EOUs/ SEZs in Gem & Jewellery sector during the month under report as well as the cumulative position as at the end of the said month beginning from the 1st month of the Financial Year, as per **Annex 'B'**.

Both the statements shall be submitted, even if there is 'Nil' position and they should reach the aforesaid office of RBI by the 10th of the following month / half year to which it relates. The statements may also be submitted by [e-mail](#).

3. The other terms & conditions mentioned in the A.P. (DIR Series) Circular No. 2 dated July 9, 2004 remain unchanged.

4. The directions contained in this circular have been issued under sections 10 (4) and 11 (2) of the Foreign Exchange Management Act, 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

**(Dr. Sujatha Elizabeth Prasad)**  
Chief General Manager-in-Charge

**Statement on Import of Gold for the half year ended \_\_\_\_\_.**

**Name of the Bank:**

Mode of payment	Quantity of Gold imported (in kgs)		Value of Gold imported			
	Nominated banks / Agencies	EOU/SEZ	USD million		₹ million	
			Nominated Banks / Agencies	EOU/SEZ	Nominated Banks / Agencies	EOU/SEZ
(i) Delivery against payment basis						
(ii) Suppliers Credit basis						
(iii) Consignment basis						
(iv) Unfixed Price basis						

Note: Full details of transactions may be provided in cases where the aggregate value of export exceeds USD 50 million in respect of single importer.

**Annex - 'B'**

Name of the AD bank: .....

Data for import of the gold by non-bank nominated /other agencies for the month of ..... during the FY .....

Sr. No.	Name of the nominated agencies	For the current month		Up to the current month for the FY		Remarks, if any
		Quantity in Kg	Value in USD	Quantity in Kg	Value in USD	
<b>I. Import of Gold by non-bank nominated agencies</b>						
1						
2						
3						
4						
5						
	Sub-total					
<b>II. Import of gold by EOUs in Gems &amp; Jewellery Sector</b>						
1						
2						
3						
	Sub-total					
<b>III. Import of gold by SEZs in Gems &amp; Jewellery Sector</b>						
1						
2						
3						
	Sub-total					
	<b>Grand Total</b>					